

Filing no. 8184/2020(A.B.A.)

Kunal Bhardwaj

Versus

The State of Jharkhand.

Advocate for Petitioner

Mr. Pratiush Lala

- | | | |
|--|---|--|
| 1. | S.J. / D.B. | S.J. |
| 2. | In time | √ |
| Limitation expired on | <hr/> | |
| 3. | Court Fee | Paid |
| 4. | Authentication fee due on the copy | |
| Trial Court Judgement Rs. | Paid | |
| Appellate Court Judgement Rs. | X | |
| 5. | (a) Copy of trial court judgement | √ |
| (b) Copy of appellate court judgement | X | |
| (c) Second Copy of Petition | X | |
| (d) Receipt showing service on A.G. | √ | |
| (e) Vak properly stamped | } | √ |
| Executed and accepted | | |
| 6. | (a) Cause title | √ |
| (b) Provision of law | √ | |
| 7. | Intimation regarding surrender of | |
| Petitioner(s) | X | |
| 8. | Particu | <div style="border: 1px solid black; width: 250px; height: 50px;"></div> |
| lars as required by Rule 140 (I) | | |
| Chapter XV Part (A) page no. 37 of the | Stated | |
| J.H.C. Rules 2001 | | |
| 9. | Other defects | |
| (i) | A/F of Rs. – 50/- on F.I.R. is wanting. | |